

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 7<sup>TH</sup> MARCH, 2017 AT 2.30 P.M. (SECOND SITTING)**

### **I. BUDGET FOR THE YEAR 2017-2018.**

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2017-2018.

### **II. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

1.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.2/ST-2/H.A.23/2007/S.40/2017, dated the 27 <sup>th</sup> January, 2017, as required under Section 41 of the Haryana Tax on Luxuries Act, 2007.
2.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.3/ST-1/H.A.6/2003/S.60/2017, dated the 8 <sup>th</sup> February, 2017, as required under Section 60 (4) of the Haryana Value Added Tax Act, 2003.
3.	A MINISTER	to lay on the Table the Power Department Notification No. HERC/35/2016, dated the 28 <sup>th</sup> July, 2016, as required under Section 182 of the Electricity Act, 2003.
4.	A MINISTER	to lay on the Table the Power Department Notification No. HERC/36/2016, dated the 28 <sup>th</sup> July, 2016, as required under Section 182 of the Electricity Act, 2003.
5.	A MINISTER	to lay on the Table the Power Department Notification No. HERC/37/2016, dated the 29 <sup>th</sup> July, 2016, as required under Section 182 of the Electricity Act, 2003.
6.	A MINISTER	to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2012-2016, as required under Section 28 (2) of the Protection of Human Rights Act, 1993.
7.	A MINISTER	to lay on the Table the 49 <sup>th</sup> Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2015-2016, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951.

### **III. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE.**

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| 1. THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS | to present the Tenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2016-2017 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Faridabad for the period from April, 2013 to March, 2014, Gurugram for the period from April, 2013 to March, 2014 and Rohtak for the period from April, 2013 to March, 2014, audited by the Director, Local Audit, Haryana. |
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**IV. LEGISLATIVE BUSINESS.**

1. The Haryana Appropriation (No.1) Bill, 2017.                      A MINISTER                      to introduce the Haryana Appropriation (No.1) Bill;  
to move that the Haryana Appropriation (No.1) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
  
2. The Haryana Law Officers (Engagement) Amendment Bill, 2017                      A MINISTER                      to introduce the Haryana Law Officers (Engagement) Amendment Bill;  
to move that the Haryana Law Officers (Engagement) Amendment Bill be taken into consideration at once;  
Also to move that the Bill be passed.

**CHANDIGARH:  
THE 6<sup>TH</sup> MARCH, 2017.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**